

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 287/TT/2023

- Subject : Petition for determination of the transmission tariff for Natural Inter-State and Incidental Lines for the tariff periods 2019-20 to 2023-24 in respect of Assam Electricity Grid Corporation Limited owned transmission lines/system connecting the other States and intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the POC transmission charges in accordance with Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2020 and its subsequent amendments.
- Date of Hearing : **27.6.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Petitioner : Assam Electricity Grid Corporation Limited (AEGCL)
- Respondents : Power Grid Corporation of India Limited & Ors
- Parties present : Shri Debasish Choudhary, AEGCL
Shri Dhriti Lochan Hazarika, AEGCL
Shri Dipmoni Nath, AEGCL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for determination of the transmission tariff for the Financial Years 2019-20 to 2023-24, in respect of Assam Electricity Grid Corporation Limited owned transmission lines/system connecting with the other States and intervening transmission lines incidental to the inter-State transmission of electricity for inclusion in the POC transmission charges in accordance with the 2019 Tariff Regulations and the 2020 Sharing Regulations, the details of which have been given in Paragraph 8 of the Petition. The representative of the Petitioner reiterated the submissions made in the Petition.

2. Considering the submissions made by the representative of the Petitioner, the Commission directed the Petitioner to implead NERLDC and NERPC as Respondents to the



present Petition and to file a revised memo of parties within two days. The Commission directed the Respondents including NERLDC and NERPC to file their respective replies on an affidavit, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder(s), if any, on an affidavit, within a week thereafter.

3. The Petitioner was directed to furnish the following information, on an affidavit, within two weeks with an advance copy to the Respondents:

a) 'Single Line Diagram' of the transmission assets, details of line-wise power flow of the transmission assets during the 2014-19 and 2019-24 tariff periods, purpose of construction of the subject transmission lines, and RPC approval for the subject incidental transmission lines whose tariff has been claimed in the present Petition.

b) Whether there is any Power Supply Agreement between the States? If so, a certified copy of the same be filed.

c) The availability of the transmission lines for the 2014-19 and the 2019-24 tariff periods duly certified by the respective RLDCs.

4. The Respondent, NERLDC, was directed to submit the following information on an affidavit with an advance copy to the other parties within two weeks:

(a) The details of the installation of interface meters for the 13 transmission assets. Clarify, whether the interface meters were there on both ends of the transmission assets.

(b) Drawl patterns recorded in such interface meters for the purpose of energy treatment.

(c) The methodology followed by the SRPC and NERPC for certification of non-ISTS lines carrying the inter-State power.

5. The matter will be listed for hearing on **20.8.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

